

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


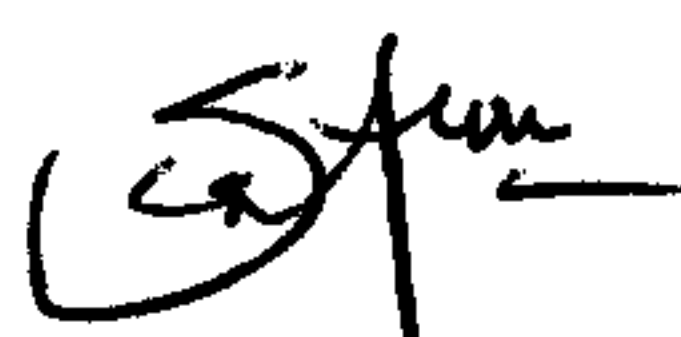
C.P. (I.B) No. 34/7/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2018**

Name of the Company: ALPS Chemicals Pvt Ltd
V/s.
Ratnesh Metal Industries Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Ashish C. Doshi	PCS	Applicants	
2.	Saurabh Amin	Adv	Resp.	

ORDER

PCS Mr. Ashish Doshi is present for the Applicant. Advocate Mr. Saurabh Amin is present for the Respondent.

Learned PCS appearing on behalf of the Petitioner filed ^g pursis to withdraw instant petition in view of settlement arrived between the parties.

The permission is granted.

Accordingly, **CP(IB) 34/2018** is dismissed as withdrawn.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 6th day of September, 2018


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL